

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 293/1992

Date of decision: 30.09.1992.

Shri Raj Kumar Rishi ... Applicant

Versus

Union of India ... Respondents

For the Applicant ... Shri S.M. Rattanpal,

Counsel

For the Respondents ... Shri Jog Singh, Counsel

Coram:

The Hon'ble Mr. P.K. Kartha, Vice Chairman (J)

The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgment?

2. To be referred to the Reporters or not?

... 2/-

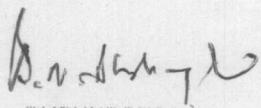
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Judgment(Oral)

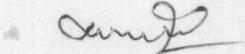
(of the Bench delivered by Hon'ble Shri P.K. Kartha,
Vice Chairman(J))

We have heard the learned counsel of both parties and have gone through the records of the case carefully. The grievance of the applicant pertains to his non-appointment on ad hoc basis as Section Officer with effect from 12.04.1989 and on regular basis with effect from 19.06.1991. The respondents have passed the necessary orders to redress the grievance of the applicant and he has also been regularised with effect from 19.06.1991. In view of this, nothing survives in the present application and the application is disposed of as withdrawn.

There will be no order as to costs.


(B.N. DHOUDIYAL)

MEMBER(A)
30.09.1992


(P.K. KARTHA)
VICE CHAIRMAN(J)
30.09.1992

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